

(2024) 03 SEBI CK 0004

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 160, 179, 180, 181, 196, 197 Of 2024,
Appeal No. 149, 150 Of 2024

Girish Talwalkar & Ors

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 07-03-2024

Acts Referred:

Citation : (2024) 03 SEBI CK 0004

Hon'ble Judges : Meera Swarup, Technical Member

Bench : Single Bench

Advocate : Neville Lashkari, Kalpana Desai, Abhishek Thoke, Manish Chhangani,
Sumit Yadav, Abhay Chauhan, Atul Kumar Agrawal

Final Decision : Disposed Of

Judgement

Meera Swarup, Technical Member

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. Misc. application is allowed.
2. Three weeks' time is allowed to the respondent to file a reply. Three weeks thereafter to file rejoinder. List for admission and for final disposal on May 15, 2024.
3. Considering the facts and circumstances that have been brought on record, the effect and operation of the impugned order, as far as deposit of penalty is concerned, is stayed subject to payment of 25% of the penalty amount within four weeks from today. Stay application is disposed of.